

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SSuo Motu Writ (C) No(s).7/2024IN RE COMPENSATION AMOUNTS DEPOSITED  
WITH MOTOR ACCIDENT CLAIMS TRIBUNALS  
AND LABOUR COURTS

Petitioner(s)

VERSUS

(FOR ADMISSION)

Date : 08-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) By Courts Motion, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

As per administrative order of Hon'ble the Chief Justice of India, a suo moto writ petition has been registered on the basis of e-mail dated 25<sup>th</sup> May, 2024 sent by Shri B.B. Pathak, Retired District Judge, Gujarat.

In the e-mail, it is mentioned that large amounts payable by way of compensation are unclaimed and lying deposited with the Motor Accident Claims Tribunals and Labour Courts. He has stated that in the State of Gujarat alone, a sum of about Rs.2000 crores is lying deposited by way of compensation and no efforts are being made to trace the beneficiaries to whom such compensation is

payable.

For the time being, we issue notice to the State of Gujarat through the Secretary of Department of Law and Justice and to the Registrar General of the High Court at Gujarat.

Notice is made returnable on 26<sup>th</sup> July, 2024.

In the meanwhile, the Law Secretary and the Registrar General of the High Court will take steps to collect the data of compensation amounts lying deposited with the Accident Claims Tribunal in the State as well as before the Labour Courts and the Commissioners under the Workmen Compensation Act, 1923.

A copy of e-mail of Shri B.B. Pathak, Retired Judge as well as a copy of this order shall accompany notice.

(KAVITA PAHUJA)  
AR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)